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# Madras City Police (Amendment) Act, 1907 03 of 1907

[20 May 1907]

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# Madras City Police (Amendment) Act, 1907 03 of 1907

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An Act to provide for the control by the Inspector-General of Police of the Administration of the Madras City Police.

Whereas it is expedient to place the Commissioner of Police, Madras, under the control and direction of the Inspector-General; It is hereby enacted as follows:--

1. For Statement of Objects and Reasons, see Fort St. George Gazette, 1907, Part IV, page 44; for Proceedings in Council, see ibid, page 74.

#### 1. Title and commencement :-

This Act may be called the Madras City Police (Amendment) Act, 1907, and it shall come into force on such date  $^1$  as the  $^2$ [State Government] may, by a notification in the  $^3$ [Official Gazette] direct.

- 1. This Act came into force on 1st September 1907, sec Fort St. George Gazette, 1907, Part I, page 856.
- 2. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation Order of 1937 and the word "State" was substituted for "Provincial" by the Adaptation Order of 1950.
- 3. These words were substituted for the words "Fort St. George Gazette" by the Adaptation order of 1937.

### 2. Control of the Inspector-General over the Commissioner of Police :-

Notwithstanding anything contained in the Madras City Police Act, 1888 (Mad. Act III of 1888), the Commissioner of Policefor the City of Madras shall, in the exercise of his functions under the said Act  $^{1}$ [except those under section 7 thereof] be under the control and direction of the Inspector-General of Police for the Presidency of Madras, subject to any rules that may be made under section 3.  $^{2}$ [\* \* \* \*.]

- 1. These words and figure were inserted by section 10 of the Madras City Police (Amendment) Act, 1936 (Madras Act XX of 1936).
- 2. The following words were omitted by ibid:-"provided that such control and direction shall not extend to any
  matter in respect of which the said Commissioner of Police is, under
  the said Act, expressly made subject to the control and direction of
  the Local Government."

### 3. Power of State Government to make rules :-

It shall be competent to the <sup>1</sup>[State Government] to make rules to limit and regulate the exercise of the powers of control and direction conferred on the Inspector-General of Police by section 2 in respect of the Commissioner of Police for the City of Madras.

1. The words "Provincial Government" were substituted for the words "Local Government" by the Adaptation Order of 1937 and the word "State" was substituted for "Provincial" by the Adaptation Order of 1950.